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M
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. O.A. 92/2003

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SECTION OFFICER (Judl.)

(SEE RULE -4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
'GUWAHATI'

....

ORDER SHEET

Original Application No : 92 / 2003

Misc. Petition No. _____

Contempt Petition No. _____

Review Application No. _____

Applicant (s) Aparna Paul

-Vs-

Respondent (s) K. V. S.

Advocate for the Applicant (s) M. Chanda, G. N. Chakrabarty

Advocate for the Respondent(s) K. V. S.

Notes of the Registry	Date	Order of the Tribunal
<p>Ms application is in form but not in time Consequently it is admitted for P.M. S. deposited vide IPD/BB/2960/2003 Dated 7.4.03</p> <p><i>As per By, Registrar</i></p>	2.5.2003	<p>Heard Mr. M. Chanda, learned counsel for the applicant.</p> <p>Issue notice to show cause as to why the application shall not be admitted. Also, issue notice to show cause as to why interim order as prayed for shall not be granted. Returnable by ten days.</p> <p>List on 12.5.2003 for admission.</p> <p>In the meantime, the operation of the impugned order dated 25.4.2003 as well as consequential order dated 28/29-4-2003 shall remain suspended till the returnable date.</p>

Steps taken alongwith
envelops.

Am

Notice prepared and sent to
D/S for informing the respondent
No 1 to 6 Regd. A.I.D.

5/5/03

DINo 93016885 add 5/5/03

Vice-Chairman

12.5.2003

List again on 14.5.03 for hearing.
Interim order dated 2.5.2003 shall
continue.

Vice-Chairman

nkm

14.5.2003

Heard Mr.M.Chanda, learned counsel
for the applicant and Mr.M.K.Mazumdar, lea-
rned Standing counsel for the K.V.S.

List the case on 30.5.2003 for hear-
ing and further orders.

Interim order dated 2.5.2003 shall
continue till the next date.

Vice-Chairman

13.5.03

bb

My order is submitted 30th May 2003. On the prayer of Mr.Chanda,
Learned Counsel for the
applicant, the case is
adjourned to 2/6/2003.

B.G.

A. A.

30.5.2003 List again on 2.6.2003 for hearing.

Vice-Chairman

mb

2.6. Heard in part. List on 3/6/2003.

2-6-2003

Additional written
Statement filed by
the Respondents.

3.6. Put up again on 5/6/2003.

Also
Also
AKH

5.6.2003 Heard counsel for the parties.
Hearing concluded. Judgment delivered in open Court, kept in separate sheets.

The application is disposed of in terms of the order. No costs.

Vice-Chairman

bb

12.6. 2003
Copy of the Judgment
has been sent to the
ofc. for issuing
the same to the
applicant as well as
to the respondents
for the
Reps/DS

AT

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. / RXX. No.92 of 2003 xof

DATE OF DECISION 5.6.2003.....

Smti. Aparna Paul APPLICANT(S):

Mr. M. Chanda, G. N. Chakraborty & S. Choudhury. . ADVOCATE FOR THE APPLICANT(S).

- VERSUS -

Mr. M. K. Mazumdar, Standing counsel for KVS.. ADVOCATE FOR THE RESPONDENT(S).

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

THE HON^T BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hobble Vice-Chairman.

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No.92 of 2003.

Date of Order : This the 5th Day of June, 2003.

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

Smti.Aparna Paul
W/o Sri Arun Bikash Paul
Presently residing in the house of Sri R.R.Dey
Ramkrishna Mission Road, Udaipur
Birubari Lane No.4, P.O:- Gopinath Nagar
Guwahati-781016, District:- Kamrup. . . . Applicant.

By Advocates Mr.M.Chanda, G.N.Chakraborty & S.Choudhury.

- Versus -

1. The Union of India
Represented by the Secretary to
the Government of India
Department of Education
New Delhi - 110 001.
2. The Joint Commissioner (Administration)
Kendriya Vidyalaya Sangathan
18, Institutional Area, Sahid Jeet Singh Marg
New Delhi-110 016.
3. The Education Officer
Kendriya Vidyalaya Sangathan
18, Institutional Area
Sahid Jeet Singh Marg
New Delhi - 110 016.
4. The Assistant Commissioner
Kendriya Vidyalaya Sangathan
Maligaon, Guwahati - 781 011.
5. The Principal
Kendriya Vidyalaya, Khanapara
Guwahati - 781 022.
6. Smti. S.Ghoshm Music Teacher
Kendriya Vidyalaya, Khanapara
Guwahati - 781 022. . . . Respondents.

By MR.M.K.Mazumdar, Standing counsel for KVS.

O R D E R

CHOWDHURY J.(v.c.):

The applicant was working under the respondents as Music Teacher. She was first appointed as such under the respondents in the year 1988 and was posted at Kendriya Vidyalaya (for short, KV), Passighat in Arunachal Pradesh. The applicant continued to work at Passighat till 8.11.1993. She was thereafter transferred from N.E.Region to K.V.no.2, Binaguri in the district of Jalpaiguri, West Bengal. It may

be stated herein that KV.No.2, Binaguri, district:- Jalpaiguri was in the N.E.Region till 1994 and thereafter with Jalpaiguri was combined with the Kolkata Region . The husband of the applicant was also working under the State Government of Assam at Guwahati. The applicant made application for her posting at Guwahati in the light of the policy of spouse posting. From 24.11.1993 the applicant was posted at K.V. No.2, Binaguri and according to the applicant, her prayer for choice posting at Guwahati remained unattended. However, at long last her request was attended and vide order dated 31.3.2003 she was transferred from KV No.2, Binaguri to KV, Khanapara as Music Teacher. Accordigly, the applicant joined the post at Khanapara and shifted hereself from Jalpaiguri with her two children. While the applicant was working as such she was served with the impugned order dated 25.4.2003 cancelling the earlier transfer order from KV No.2, Binaguri to Khanapara and by impugned order dated 29.4.2003 she was relieved from the post and directed her to report back to former Vidyalaya Binaguri. Hence this application assailing the legitimacy of the order of cancellation. The applicant in the application contended that the order is parse arbitrary and discriminatory. According to the applicant, she was not treated fairly and despite the policy of spouse posting her case was not considered in the light of the policy decisions. It was contended that the applicant served for five years of service in Passighat, Arunachal Pradesh and thereafter in West Bengal at the Kolkata Region. As per the policy dicisions she was entitled for her posting at Guwahati in the light of the policy decisions.

2. The respondents contested the case of the applicant and asserted that the cancellation order was made lawfully. The respondents did not dispute that the applicant was away from her husband since 15 years and she was applying all along for posting in the place where her husband was working. In the written statement the respondents stated

that in issuing the transfer order to the employee the authority entertained the requests of other applicants also. According to the respondents, there were five employee working at different stations who made requests to the station 227 i.e. Guwahati. The authority ought not to have transferred out the applicant from Binaguri to Guwahati when other candidates were awaiting for posting at Guwahati. The order was passed erroneously and thereafter the same was rectified by the order dated 25.4.2003.

3. I have heard Mr.M.Chanda, learned counsel for the applicant and also Mr.M.K.Mazumdar, learned Standing counsel for the KVS. In course of hearing the parties were advised for resolving the issue and for that purpose Mr.M.K.Mazumdar was also requested to get instructions on the matter from the department for resolving the situation.

4. Admittedly, by order dated 31.3.2003 the applicant was transferred from KV No.2, Binaguri to KV, Khanapara, Guwahati. Consequently the applicant joined at Guwahati. The impugned order dated 29.4.2003 naturally runs counter to her legitimate expectation.

5. Considering the facts and circumstances of the case I am of the opinion that ends of justice will be met, if a direction is issued to the applicant to make an appropriate representation before the Commissioner, KVS who can take care of the situation. Accordingly, the applicant is directed to submit a fresh representation before the aforesaid authority narrating all her grievances within a period of fifteen days from the date of receipt of the order. If such representation is made by the applicant within the aforesaid period, it is expected that the Commissioner, KVS who heads the Sangathan will look into the grievances of the applicant in the light of the policy decision on spouse posting and pass an appropriate order as expeditiously as possible what he considers to be just and preferably fair/within a period of three months from the receipt of

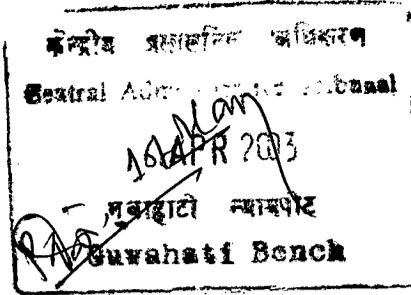
the representation. In the meantime, the interim order dated 2.5.2003 passed by this Tribunal shall continue to operate till the disposal of the representation.

Subject to the observations made above, the application stands disposed of.

There shall, however, be no order as to costs.


(D.N.CHOWDHURY)
VICE CHAIRMAN

bb



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File by the applicant
through Mr. Chanda
Advocate
1-5-2003.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case : O. A. No. 92 / 2003

Smti Aparna Paul : Applicant.

- Versus -

Union of India & Others : Respondents.

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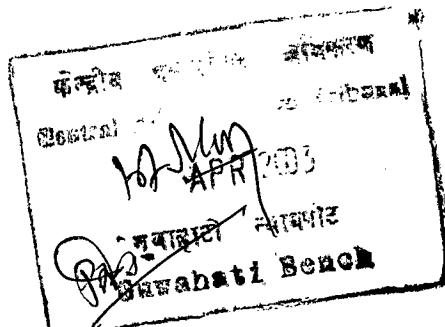
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04.	2	Impugned Order dated 25.04.2003	13
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Filed by

Date: 1-5-2003.


Advocate

Aparna Paul



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

O. A. NO. 92 / 2003

APARNA PAUL

... APPLICANT

- VERSUS -

UNION OF INDIA & OTHERS

... RESPONDENTS

SYNOPSIS

19.01.1988- Applicant having been appointed as Music Teacher, had joined at KV, Passighat.

- Applicant represented for choice station posting at Guwahati since her husband being an employee of the State of Assam, was posted at Guwahati.

24.11.1993- Applicant's case for choice posting could not be considered for want of vacancy and as such, she having been transferred from Passighat, had joined at KV No. 2, Binaguri in the District of New Jalpaiguri (West Bengal).

31.03.2003- Applicant's case for choice posting was considered by the respondent no. 2 and she was posted at KV, Khanapara, vice the respondent no. 6 displaced. Annexure-1, Page-12.

07.04.2003- Applicant had joined at KV, Khanapara.

25.04.2003- The respondent no. 3 passed impugned order and canceled the transfer order dated 31.03.2003 issued in respect of the Applicant and the respondent no. 6. Annexure-2, Page-13.

29.04.2003- Applicant received the Impugned Order along with the Relieving Order. Annexure-3, Page-14.

30.04.2003- Applicant submitted representation to the respondent no. 4 against the impugned order. Annexure-4, Pages-15-16.

Aparna Paul

CONTENTIONS OF THE APPLICANT

1. The impugned order dated 25.04.2003 has been issued without any valid reason and with a view to cause undue favour to the respondents no. 6.
2. The impugned order dated 25.04.2003 is against the existing transfer guidelines professed by the respondents.
3. The impugned order dated 25.04.2003 and the consequential relieving order are punitive in nature.
4. The impugned order dated 25.04.2003 is against the OM dated 12.06.1997 issued by the Govt. of India.

RELIEF (S) SOUGHT FOR

1. The impugned order dated 25.04.03 and the consequential relieving order dated 29.04.03 be set aside and quashed.

Contd.....

Aparna Paul

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

O. A. No. 92 2003

BETWEEN

Smti. Aparna Paul, wife of Sri Arun Bikash Paul.
Presently residing in the house of Sri R. R. Dey,
Ramkrishna Mission Road, Udaipur,
Birubari Lane No. 4, P.O. Gopinath Nagar
Guwahati - 781016, District - Kamrup (Assam)

.....Applicant.

-AND-

1. The Union of India,
Represented by the Secretary to the Government of India,
Department of Education, New Delhi-110001
2. The Joint Commissioner (Admn.), Kendriya Vidyalaya Sangathan
18, Institutional Area, Sahid Jeet Singh Marg
New Delhi-110016.
3. The Education Officer,
Kendriya Vidyalaya, Sangathan
18, Institutional Area, Sahid Jeet Singh Marg
New Delhi-110016.
4. The Assistant Commissioner
Kendriya Vidyalaya, Sangathan
Maligaon, Guwahati -781011.
5. The Principal.
Kendriya Vidyalaya, Khanapara.
Guwahati - 781022.

Aparna Paul

6. Smti. S. Ghosh, Music Teacher.
 Kendriya Vidyalaya, Khanapara.
 Guwahati - 781022.

.....Respondents.

DETAILS OF THE APPLICATION

1. Particulars of Order against which this application is made.

This application is made against the impugned order bearing no. F. NO. 3-1 (D) (MSC/YOGA)/2003/KVS (Estt. III) dated 25.04.03 issued by the respondent no. 3 canceling the transfer order bearing no. F. NO. 3-1 (D) (MSC/MUST)/2003/KVS (Estt. III) dated 31.03.03 issued by the respondent no. 2 in respect of the applicant whereby the applicant has been transferred from KV No. 2, Binaguri to KV, Khanapara on request.

2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of this application is within the jurisdiction of this Hon'ble Tribunal.

3. Limitation.

The applicant further declares that this application is filed within the limitation prescribed under section 21 of the Administrative Tribunals Act, 1985.

4. Facts of the case.

4.1 That the applicant is a citizen of India and is a resident of the address given in the cause title and as such she is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.

4.2 That the applicant is a Music Teacher working under the respondents. She was initially appointed as a Music Teacher under the respondents in the year 1988 and was given posting at Kendriya Vidyalaya (for short, KV), Passighat in Arunachal Pradesh.

Aparna Paul

4.3 That the husband of the applicant is a government employee and he has been working under the State of Assam being posted at Guwahati since 1975. Nevertheless, the applicant had accepted the offer of appointment issued by the respondents and joined at KV, Passighat where she had worked with effect from 19.01.1988 to 08.11.1993.

4.4 That while the applicant was working at Passighat, she had approached the respondent authorities in a number of occasion seeking her posting at Guwahati so that she could join her husband. It may be stated that her husband being a State Govt. employee could not go out of the State of Assam and as such the applicant sought her transfer. However, due to non-availability of vacancy at appropriate stage, the respondents could not consider the case of the applicant and as such she could not be accommodated at Guwahati, but, the respondents had transferred her from KV, Passighat and posted her at KV No. 2, Binaguri in the district of Jalpaiguri (West Bengal).

4.5 That the applicant carried out the said order of transfer and had joined at KV No. 2, Binaguri on 24.11.1993 and worked there continuously for about a period of 10 (ten) years; till her case for transfer on request was considered by the respondent no. 2 and she being found at serial no. 1 in the priority list for request transfer, was transferred by the respondent no. 2 vide the transfer order bearing no. F. NO. 3-1 (D) (MSC/MUST)/2003/KVS (Estt. III) dated 31.03.03. By the said order of transfer, the applicant was transferred to her present place of posting at KV, Khanapara. Be stated that although the applicant was serving at KV No. 2 Binaguri, the transfer order and the subsequent order of its cancellation had mentioned her place of previous posting at KV No. 1, Binaguri.

4.6 That the applicant states that the respondents had considered her case for request transfer and thereafter, the respondent no. 2, by an order issued under no. F. NO. 3-1 (D) (MSC/MUST)/2003/KVS (Estt. III) dated 31.03.03 had transferred the applicant at KV, Khanapara and the respondent no. 6 was posted at KV No. 2, Binaguri.

Aparna Paul

A copy of the transfer order dated 31.03.2003 is annexed herewith as Annexure - 1.

4.7 That the consequently, on 05.04.2003, the applicant was relieved from KV No. 2, Binaguri and she had joined at KV, Khanapara on 07.04.2003. be stated that transfer order was issued in terms of clause 10 (1) & (3) of the transfer guidelines read with clause 10 (2) of the guidelines dated 08.01.2003.

4.8 That the applicant states that her case for request transfer was duly considered by the respondent no. 2 under the Spouse Scheme of the existing transfer guidelines of the respondents. It is stated that the applicant has been continuously pressing for her transfer to Guwahati on request so as to join her husband who is working at Guwahati and she got the opportunity after a lapse of a period of 15 (fifteen) years. The applicant is not in possession of the transfer guidelines at this moment and since this application is filed in a hurry, she is unable to annex the same with it. As such, she craves leave of this Hon'ble Tribunal to produce the same at the time of hearing.

4.9 That the applicant states that she is having two children who are reading at Class-XI and IX respectively. It is stated that consequent to her transfer to KV, Khanapara she had shifted from Jalpaiguri with stock and barrel and got her children admitted at KV, Khanapara on 24.04.2003.

4.10 That while the applicant has just worked for about 18 days at KV, Khanapara, surprisingly the respondent no. 3 has issued an order dated 25.04.2003 and thereby cancelled the transfer order dated 31.03.2003. In the result, the applicant now has been made to join at KV No. 2, Binaguri, her previous place of posting. The said order of the respondent no. 3 is devoid of any valid reason and the same has been served upon the applicant on 29.04.2003 in the afternoon by the respondent no. 5 along with an order issued by him arbitrarily relieving her of the duty.

Copies of the impugned order dated 25.04.2003 and the relieving order dated 29.04.2003 are annexed herewith as Annexure - 2 & 3 respectively.

Aparna Paul

4.11 That the applicant was quite shocked and surprised at such whimsical action of the respondent no. 3 and as such, she has submitted a representation against the same on 30.04.2003 to the respondent no. 4. The said representation of the applicant has not received any positive response till filing of this application.

A copy of the said representation dated 30.04.2003 is annexed herewith as Annexure - 4.

4.12 That the applicant states that Kendriya Vidyalaya Sangathan is an autonomous organization under the Government of India, Ministry of Human Resources and as such, it is bound to implement all the welfare schemes of the Government of India regarding posting of husband and wife in same station. In this connection, it is stated that the Government of India, Ministry of Personnel and Training had issued O. M. dated 12.6.1997 providing that where both husband and wife are employed under the Government, they be invariably be posted in the same station where the post exists in the appropriate level and especially when the children of such employee is below 10 years of age. In the instant case, the applicant is having two infants aged 5 (five) years and 3 (three) years respectively. It would be extremely difficult on the part of the applicant's wife who is also an employee of the Govt. of Assam, to manage the affairs of the family in the absence of the applicant.

A copy of the Memorandum dated 12.6.97 is Annexed as Annexure - 5.

4.13 That in the facts and circumstances of the case, the applicant has no other alternative and effective remedy but to approach this Hon'ble Tribunal and the remedy sought for in this application, if granted, would be just, adequate and complete.

4.14 That this application is filed bonafide and in the interest of justice.

5. Grounds for relief(s) with legal provisions.

5.1 For that, the impugned order dated 25.04.03 is illegal and liable to be set aside.

Aparna Paul

5.2 For that, the applicant having completed more the tenure period, has acquired a valuable right for her transfer to the place of her choice in conformity with the transfer and posting guidelines and accordingly was posted at KV, Khanapara.

5.3 For that, the impugned order dated 25.04.03 has been issued in complete disregard to the provisions laid down in the transfer and posting guidelines of the Sangathan and as such the same is liable to be struck down.

5.4 For that, the impugned order has been issued with an intention to harass the applicant with a view to deny her bona fide claim of choice station posting in and around Guwahati.

5.5 For that, the applicant having duly exercised her option-seeking choice station posting since long back, and particularly, for the year 2003-2004, is entitled to be posted at this place of choice in terms of the transfer and posting guidelines on completion of fixed tenure.

5.6 For that, the impugned order of the respondent no. 3 is devoid of any valid reason and the same has the effect of unsettling the settled life of the applicant's family, more so, in view of the fact that the applicant has shifted with stock and barrel from Jalpaiguri to Guwahati following the transfer order dated 31.03.2003 and has settled down at Guwahati.

5.7 For that, the applicant had acquired a valuable legal right in terms of the O. M. dated 12.6.1997 issued by the Government of India, Ministry of Personnel and Training, for consideration of her case either in the same station where her husband is working or in a place nearby and the same was duly considered by the respondent no. 2, but the impugned unreasonable and arbitrary order of the respondent no. 3 has the effect of putting the applicant back to square one.

5.8 For that, the impugned order has been passed in order to cause undue favour the respondent no. 6 who has completed more than five years stay at KV, Khanapara, and as such, was rightly displaced by the respondent no. 2 in terms of the transfer guidelines in order to consider choice posting of the applicant..

Aparna Paul

5.9 For that, non-consideration of his transfer to choice station is not only in violation of the professed policy of the KVS but also in violation of Article 14 and 16 of the Constitution of India and devoid of principles of natural justice.

5.10 For that, in any view of the matter, the impugned order dated 25.04.2003 and the relieving order dated 29.04.2003 are bad in law and therefore liable to be set aside and quashed.

6. **Details of remedies exhausted.**

That the applicant further declares that he has no other alternative and other efficacious remedy than to file this application. Representation through proper channel were submitted by him but the respondents have not taken any favourable action.

7. **Matters not previously filed or pending with any other court.**

The applicant further declares that he had not previously filed any application, Writ Petition or Suit regarding the matter in respect of which this application has been made before any court or any other authority or any other Bench of the Tribunal nor any such application, Writ Petition or Suit is pending before any of them.

8. **Relief(s) sought for :**

Under the facts and circumstances stated above, the applicant prays for the following relief(s):

8.1 That the applicant be declared entitled to continue at KV, Khanapara in conformity with the transfer order dated 31.03.2003 and in terms of the existing transfer guidelines and the impugned order dated 25.04.03 as well as the consequential relieving order dated 29.04.2003 be set aside and quashed.

8.2 Costs of the application.

8.3 Any other relief(s) to which the applicant is entitled to, as the Hon'ble Tribunal may deem fit and proper.

Aparna Paul

9. Interim order prayed for:

During subsistence of this application, the applicant prays for the following relief:-

9.1 That the respondents be restrained from giving effect to the impugned order dated 25.04.03 as well as the consequential relieving order dated 29.04.2003 and/or be restrained from disturbing the applicant from his present place of posting i.e. Kendriya Vidyalaya, Khanapara, till disposal of this application.

10.

This application is filed through Advocate.

11. Particulars of the I.P.O.

i)	I.P.O. No.	:	7G 607910
ii)	Date of issue	:	07.04.2003
iii)	Issued from	:	G.P.O., Guwahati.
iv)	Payable at	:	G.P.O., Guwahati.

12. List of enclosures.

As stated in the index.

Aparna Paul

VERIFICATION

I, Smti Aparna Paul, Wife of Sri Arun Bikash Paul, presently residing in the house of Sri R. R. Dey, Ramkrishna Mission Road, Udaipur, Birubari Lane No. 4, P.O. Gopinath Nagar, Guwahati - 781016, District - Kamrup (Assam), aged about 43 years, do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 1st day of May 2003.

Aparna Paul

-12-

KENDRIYA VIDYALAYA SANGATHAN
18, INSTITUTIONAL AREA,
SHAHEED JEET SINGH MARG
NEW DELHI - 110 016

140

F.3-1 (D) (MSC/MUST) / 2003 / KVS (Estt. III)

Date : 31/03/2003

TRANSFER ORDER

In terms of clause 10(1) & (3) of the transfer guidelines which inter-alia, provides to create a vacancy so as to accommodate the persons who are figuring in priority list II, as per their priority position, transfer of the following is hereby ordered on request/ in Public Interest. The lady employees getting displaced out of National zone have been adjusted against the vacancy within the National Zone subject to its availability. Otherwise the seniormost male teacher in the National Zone has been displaced out of National Zone to restrict female employees displacement within the National Zone. In case both the above options were not possible, the female employees have been displaced out of National Zone. This is as per amended clause 10(2), of the said guidelines circulated vide 1-1-2002-2003 / KVS (E. III) dated 8.1.03.

The employees transferred in public interest is entitled for all transfer benefits as per KVS Rules. The transfers are with effect from 1/4/2003.

POST : MSC SUBJECT : MUST

PNo.	EMPLOYEE-NAME	SEX	<---- TRANSFERRED ----->			Female Nature								
			<---- FROM -----> <---- TO ----->			Disp. of								
RNo.	UAN/SSN		KV	STN	RGN	NZ	KV	STN	RGN	NZ	I-Z	trans-	Y/N	fer
(1)	(2)		(3)				(4)						(5)	
1 46	APARNA PAUL 5977 (BY DISPLACING)	F	1238	141	06		1442	227	10				On Req.	
1 46	S.GHOSH 5978	F	BINNAGURI NO.II GUNAHATI, KHANAPARA				1442	227	10	1238	141	06	U/c 10(2)	
2 47	S NEERAJA 6141 (BY DISPLACING)	F	GUNTAKAL	1476	249	11	1479	251	11	1479	251	11	On Req.	
2 47	B RANGAMANI 6142	F	HYDERABAD, BEGUMPET (AFS)	1479	251	11	1476	249	11	1476	249	11	U/c 10(2)	
3 48	RAJESH SRIVASTAVA 6143 (BY DISPLACING)	M	LANSDOWNE	1357	196	08	1678	369	15	1678	369	15	On Req.	
3 48	SUSHMA BAJPAI 6144	F	KANPUR CANTT	1678	369	15	1675	307	13	1675	307	13	U/c 10(2)	

This issues with the approval of the Competent Authority of KVS.

NZ=Notional Zone

DISTRIBUTION :

1. The individual concerned.
2. The Principal concerned with the direction to relieve the employee immediately. They are also directed to intimate this office/ RO concerned about relieving/ joining of the employee.
3. Asstt. Commissioner, KVS, RO concerned for information and necessary action.
4. Audit and Accounts officer of the Region concerned for necessary action.
5. General Secretaries of the recognised associations of KVS.
6. Office Copy

(D.S. BIST)
JOINT COMMISSIONER (Admn.)

WSP A hand (Renu R)

for recd.

Recd
4/4/03

25/4/03

7/4/03 Joint Kompa

Attested
Whole
SDW

The Trans 10(1) & (3) 07
The Trans 10(1) & (3) 07

Grams: "KEVISANG"
www.kvsangathan.org

-10-

Speed Post

29

Phone: 26858570
FAX NO.:011-6514179



KENDRIYA VIDYALAYA SANGATHAN
Estt. III Section
18, Institutional area shahid jeet singh marg,
NEW DELHI-110016

F.No.3-1(D)(MSC/YOGA)/2003-KVS(Estt.III)

Dated: 25-04-2003

TRANSFER CANCELLATION ORDER

Smt. Arpana Paul, Music teacher KV No.1 Binaguri was transferred on request(PL-II) from KV No.1 Binnaguri to Khanapara by displacing Sh./Smt.S.Ghosh, Music teacher from KV Khanapara to KV No.1 Binnaguri vide this office transfer order of even number dated 31.3.2003.

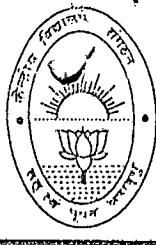
The transfer ordered in respect of Smt.Arpana Paul Music teacher and Sh./Smt. S.Ghosh, Music teacher as stated above stands cancelled..

This issues with the approval of competent authority.

(M.S. CHAUHAN)
Education Officer

Copy to:

- 1. Individual concerned.
- 2. The Principal, KV concerned.
- 3. The Asstt.Comissioner, KVS(RO) concerned.
- 4. Guard file.



केन्द्रीय विद्यालय

खानापारा, गुवाहाटी-781 022

KENDRIYA VIDYALAYA

KHANAPARA, GUWAHATI-781 022 (ASSAM)

① : 0361-261062 / 227400
e-mail : principal459@kvschool.com
kvkghy@sancharnet.in
website : www.kvsangathan.org

Ref. No. F.51/KVK/2003-2004/1870-14

Date : 28.04.2003

RELIEVING ORDER

With reference to KVS(HQ) letter No.F.3-1(D)/(MSC/YOGA) 2003 KVS(Estt-III) dated 25.04.2003 the transfer order of Smt. Arpana Paul, Music Teacher, K.V. No-1, Binaguri to K.V. Khanapara stands cancelled.

Mrs Arpana Paul, Music Teacher, K.V. Khanapara is hereby relieved on 29.04.2003 (Afternoon) to report back to her former Vidyalaya, K.V. No-1, Binaguri.

To :-

Smt Arpana Paul
Music Teacher, K.V. Khanapara

J. Daskasu
(J. Daskasu)
Principal

Copy to:-

Principal,
Kendriya Vidyalaya
Khanapara Guwahati-22

- (1) The Education Officer, KVS(HQ)
18 Institutional Area, New Delhi-16
- (2) The Joint Commissioner, KVS(HQ), New Delhi-16
- (3) The Principal, K.V. Binaguri, No-1
- (4) The Asstt. Commissioner, KVS(GR), Maligaon, Guwahati-12
- (5) Guard File.

Principal

*A. H. Mukherjee
Principal
K. V. Khanapara*

The Transfer Guidelines.

To

The Assistant Commissioner,
 Kendriya Vidyalaya Sangathan
 Maligaon, Guwahati - 781 011

Dated : Guwahati the 30th April 2003

Dear Sir, I hereby & that may be a senior representative in such case
 submit to the following facts regarding in this regard.

Sub: Representation against cancellation of my
transfer order dated 25th April, 2003.

Most respectfully & with humble submission I would like to submit the following
 facts for favour of your kind & sympathetic consideration of your cancellation of transfer
 order vide no. F.No. 3-1(D)(MSC/YOGA)/2003-KVS(Estt.III) dated 25.04.2003.

That sir,

I was transferred to KVS ,Khanapara, Guwahati vide your order no.F.3-1(D)
 (MSC/MUST/2003/KVS(Estt.III) dated 31.03.2003 and accordingly joined hereon 07th
 April 2003.

On 29th April 2003 again, I have been issued another order cancelling my transfer order
 vide the aforesaid letter no. and accordingly immediately I have been relieved from
 Khanapara ,Guwahati.

It was although very surprising but also shocking due to the following facts. That sir,

- i) I have joined in this Sangathan on 19th January 1988 and was posted at KV,
 Pasighat ,Arunachal Pradesh which is in extreme corner of India. and was there with my
 small children for almost 6 years.
- 2) On 08th November 1993 I was again transferred to KV No. II,Binnaguri Cant, West
 Bengal -

although since 15 years last I have been requesting for my transfer to Guwahati as my
 husband who is an employee of Govt. of Assam and have been staying here alone since
 1988 and there is no scope of his transfer but it did not yeild any fruitful result so long and
 as a result I was deprived of from many duties & rights .Further , during 1996 I had
 undergone a major gynae operation which although, needs constant care from him but due
 to my posting I have been ,not only deprived of due care, but also developed few more
 other irrepairable physical problems. Having been received of your consideration I felt so
 happy that I can atleast undergo better treatment of my ailments but this cancellation of my
 transfer put me in both physical & mental constraints.

contd to page 2

*A. H. Akter
 B. S. Chatterjee
 D. S. D.*

Page no. 2

Moreover, spending so much of my money I have shifted my baggages from Binnaguri and again if I am to go back it would involve another few thousand of rupees. In respect of my children, they have been admitted here and kept under the supervision of their father and now, if at this juncture they are to be shifted again, it may spoil their carrier as well as mental stability & that may be a major irreparable loss to their future carrier. It is pertinent to mention here that they two are reading in class XI & IX.

Under the circumstances, I would earnestly request you to your goodself to be kind enough to allow me to stay in any school in Guwahati by cancelling the aforesaid cancellation order so that I can serve to the best satisfaction of all & for that, I shall remain ever grateful to you.

Arun
30.4.03
(Aparna Paul)
Music Teacher

Address: c/o Gaurbhawan
Kahilipara Colony
P.O. BONOVARAGAR
GUWAHATI-781018
Phone : 0361- 2471202/2471859 PP

enclos: 3 letters

*Attentd
Arun
D/S*

Annexure-5

No. 28034/2/97-Estt.(A)
 Government of India
 Ministry of Personnel, Public Grievances & Pensions
 (Department of Personnel & Training)

New Delhi, the 12th June 1997

OFFICE MEMORANDUM**Sub: Posting of husband and wife at the same Station.**

The undersigned is directed to say that on the subject mentioned above, Government has issued detailed guidelines vide O. M. No. 28034/7/86-Estt.(A) dated 3.4.1986. The Fifth Central Pay Commission has now recommended that not only the existing instructions regarding the need to post husband and wife at the same station need to be reiterated, it has also recommended that the scope of these instructions should be widened to include the provision that where posts at the appropriate level exist in the organization at the same station, the husband and wife may invariably be posted together in order to enable them to lead a normal family life and look after the welfare of the children, especially till the children are 10 years of age.

2. The Government, after considering the matter, has decided to accept this recommendation of the Fifth Central Pay Commission. Accordingly, it is reiterated that all Ministries/Departments should strictly adhere to the guidelines laid down in O. M. No. 28034/7/86-Estt. (A) Dated 3.4.86 while deciding on the requests for posting of husband and wife at the same station and should ensure that such posting is invariably done, especially till their children are 10 years of age, if posts at the appropriate level exist in the organization at the same station and if no administrative problems are expected to result as a consequence.

3. It is further clarified that even cases where only the wife is a government servant, the concession elaborated in para 2 of this O. M. would be admissible to the government servant.

4. These instructions would be applicable only to posts within the same department and would not apply on appointment under the Central Staffing Scheme.

5. A copy of this Department's OM No. 28034/7/86-Estt. (A) Dated 3.4.86 is enclosed for ready reference and guidance.

6. Hindi version of the OM is enclosed.

Sd/- Illegible
 (Harinder Singh)
 Joint Secretary to the Govt. of India
 Tel. No. 301 1276

To

1. All Ministries/Departments of the Government of India.
2. Department of Women & Child Development.
3. The National Commission for Women, 4, Deendayal Upadhyay Marg, ITO, New Delhi.

(18)

28

Date	13 MAY 2003
Central Administrative Tribunal	
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL	
<u>GUWAHATI BENCH</u>	

O.A.No.92/2003

Shri Arpana Paul

- Vs -

Union of India & Others.

In the matter of:-

Written statement filed by the Respondents

and

In the Matter of

The Assistant Commissioner

Kendriya Vidyalaya Sangathan

Guwahati Region, Maligaon, Guwahati-11.

... Deponent.

The humble written statement of the respondents are as follows:

1. That, the respondents state that in the Original Application he has been made party alongwith other Official respondents and one Private respondent is also being made party. The respondents has gone through the contents of the Application and have communicated the same to the Head Quarter for para comment. The answering is competent to file Written Statement on behalf of him and for other official respondents.

2. That, the respondent states that, the statement and averments made in the Original Application are totally denied. The statements which are not born out of record are denied. The respondents submit the following facts for perusal and consideration.

Brief facts of the case:-

Filed by the Respondents
Kroyra M.K. Majumder
12.05.03.

19
29
3.1 That, the applicant since joining the service of the Sangathan has been making request for her transfer and posting in Guwahat.

3.2. That, the respondents since introduced an uniform policy for its employees guiding the transfer and posting, has been following the guideline in normal course and recently, have also introduced annual transfer guidelines seeking choice posting from it's employees.

3.3. That, as the policy, the applicant also applied for her transfer to the choice station at Guwahati which is being numbered as Station 227.

3.4. That, as per the policy, other employees also made requests for transferrring to their choice station. Accordingly, on sorting the requests which is found that there are five employees of different stations who made requests to the station 227 i.e.Guwahati.

3.5. That, in the Guwahati Station, there appears two posts vacant which could be filled up entertaining the annual request on priority basis.

3.6. That, while issuing transfer orders to the employees entertaining their requests for the station 227, an additional posting was made to K.V., Bajhar entertaining the employee who ranked as Sl.No.1 in the priority list No.II and for that wrong additional posting the transfer orders were cancelled which were reissued and thereby the wrong was corrected and the present applicant could not be retained in the Station for her priority being No.5.

3.7. That, respondents denies the action to be mala fide or without following the transfer guideline nor any illegal favour extended as alleged by the applicant.

3.8. That, the respondents have cancelled the earlier order and issued fresh transfer order in the administrative exigencies.

3.9. That the action of the respondents is for managing the internal administration for smooth functioning and the orders are made in public interest.

3.10. That, the applicant approached this Hon'ble Tribunal without accepting the truth, the exigency and without making any alternative approach since it is made known to all whoever had applied, via wave site, their respective status/rank in the priority list, the whole matter is prematurated and liable to be dismissed.

4. That, the respondents submits that the para comments since not been received from the Head Quarter a detailed reply could not be submitted at this stage and the respondents crave leave of this Hon'ble Tribunal to submit additional Written statement, if need be.

5. That, the respondents submit that, considering the above circumstances stated above, it is prayed to dismiss the O.A. and vacate the stay order passed for the ends of justice.

Verification

VERIFICATION

I, Sunder Singh Sehrawat, S/O Shri Harish Chander, Age about 52 years, presently working as the Assistant Commissioner, Kendriya Vidyalaya Sangathan, Guwahati Region, Maligaon, Guwahati-12 do hereby verify that the statement made in paragraphs 1,2,3,7, are true to my knowledge and those made in paragraphs 3,4,3,6,3,8 are based on records.

And I sign this verification on this the 12th day of ^{May} 2003 at Guwahati.

Place : Guwahati

12.05.03

Sunder Singh Sehrawat
DEPONENT



KENDRIYA VIDYALAYA SANGATHAN

केन्द्रीय विद्यालय संगठन

शोधीय कार्यालय

मालिगांव चारियामी

गुवाहाटी : ৩৬৭ ০৭৭

Regional Office

Maligaon Chariali

Guwahati - 781 012

Phone : 2571709

2571793

Telc Fax : 2571797

प्राप्ति

No. F. : 15-3/2003-KVS(GR)/ 3281 - 62

दिनांक :

Dated : 8-5-2003

By Fax

SPEED POST

To

Ms. P. Devasena,
Education Officer,
Kendriya Vidyalaya Sangathan(Hqrs.),
New Delhi - 110 016.

Subject : OA No. 92/2003, Smt. Aparna Paul, Music teacher.

Madam,

In continuation of this office letter of even number dated 5-5-2003 (copy enclosed) I am to inform you that the short information and Vakalatnama as received from Kendriya Vidyalaya Sangathan(L&C) by Fax dated 7-5-2003, has been handed over to Shri S.C. Biswas, KVS Advocate for defending the above case listed on 12-5-2003.

In this connection, KVS, Advocate has asked to provide the priority positions of the following Music Teachers effected in this regard By Fax/Speed Post. *Joint @ Mangaldoi*

01. Mrs. J. Choudhury - Tezpur No.I to IIT, Guwahati and *Cancelled* *at Mangaldoi* modified to Khanapara.
02. Mrs. Manashi Devi - Missamari to Tezpur No.I and Cancelled.
03. Mrs. S. Ghosh - Khanapara to Binnaguri-II and modified to Tezpur No.I
04. Sh. Dhiren Das - No.I, Itanagar to Borjhar and to modified IIT, Guwahati.
05. Mrs. Aparna Paul - Binnaguri-II to Khanapara and Cancelled.

Yours faithfully,

S. S. Sehrawat

(S. S. SEHRAWAT)

ASSISTANT COMMISSIONER

Copy to :-

The Education Officer(L&C), Kendriya Vidyalaya Sangathan(Hqrs.), New Delhi for information and similar action please.

ASSISTANT COMMISSIONER

SPEED POST

Grams: "KEVISANG"
www.kvsangathan.org

Phone: 26858570
 FAX NO.011-6514179



KENDRIYA VIDYALAYA SANGATHAN
ESTD.III Section
18, Institutional area shabu joot singh Marg,
NEW DELHI-110016

F.No.3-1(MSC/MUST)2003-KVS(ESTD.III)

DATED: 8/8/03

Assistant Commissioner
 Kendriya Vidyalaya Sangathan
 Regional Office
 Guwahati

Subject :- OA No.92/2003, Smt. Aparna Paul, Music Teacher

Sir,

*Received at
 5.15 PM*
 I am to refer to your letter No. 15-3/2003-KVS(GR) dated 08-05-2003 on the subject cited above and to submit priority positions of the following Music Teachers as desired.

Sl No.	Name of Teacher & KV	Priority position	PL-I / PL-II	Choice Station	Remarks
1	Smt. J Choudhury, No.1 Tezpur	2 - Guwahati	PL-II	Guwahati	
2	Manashi Devi, KV No 1 Misamari	3 - Guwahati 1 - Tezpur 1 - Jagi Road 2 - Digaru 1 - Naugram	PL-II	Guwahati, Tezpur, Jagi Road, Digaru, Naugram	Transferred to No. 1 Tezpur and cancelled
3	Smt. S. Chosh KV Khanapara	Only sr. most teacher (more than 5 years stay list)			Transferred to No. 1 Binaguri but modified to No. 1 Tezpur on displacem.
4	Smt. Dhanmaya Das, KV No.1, Itanagar	1 - Guwahati 1 - Digaru	PL-II	Guwahati & Digaru	First transferred to KV Borjhar but modified to IIIT Guwahati
5	Smt. Aparna Paul, KV No.2, Binaguri	3 - Guwahati 2 - Bagdogra	PL-II	Guwahati, Bagdogra	Transferred to Khanapara and cancelled

Yours faithfully,

 (M.S. CHAUHAN)

EDUCATION OFFICER

A.D
 K. D.
 K. D.

9/8/03

Forwarded to

Sh. S. R. Prasad
 KVS Standing Counsel

Grams: "KVSANG"
www.kvsangathan.org

Speed Post

Phone: 26858570
FAX NO.: 011-6514179



KENDRIYA VIDYALAYA SANGATHAN

Estt.III Section

18, Institutional area shahid jeet singh marg,
NEW DELHI-110016

F.No.3-1(D/MSC/YOGA)/2003-KVS(Estt.III)

Dated: 3-

25-04-

TRANSFER ORDER

The transfer of Smt.Jharna Choudhary, Music teacher, KV No.1 Tezpur ordered to KV HT Guwahati vide this office order of even No. dated 31.3.2003 is hereby modified to KV Khanapara, Guwahati as per her request in priority list-2,by displacing Sh./Smt.S.Ghosh, Music teacher, from KV Khanapara, Guwahati to KV No.1 Tezpur in public interest.

This issues with the approval of competent authority.

(M.S. CHAUHAN)
Education Officer

Copy to:

1. Individual concerned.
2. The Principal, KV concerned.
3. The Asstt.Comissioner, KVS(RO) concerned. *Guwahati*
4. Guard file.

*A.D
28/4/03*

(25) 85

STATE OF ASSAM General Administration & Board
B MAY 2003
(Signature) मुख्यमंत्री मुख्यमंत्री
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ::::: GUWAHATI BENCH.

IN THE MATTER OF :

O.A.no. 92 of 2003.

Smt. Aparna Paul

... Applicant

- Versus -

Union of India & Ors.

... Respondents.

A NND.

In the matter of :

Rejoinder submitted by the applicant in reply to the written statement submitted by the respondents.

The applicant most humbly and respectfully begs to state as under :

1. That with regard to the statements made in paragraph 3.6, 3.7, 3.8 and 3.9 are categorically denied and further beg to state that there is no nexus with the transfer and posting of present applicant either with Smti Jharna Choudhury and Sri D.Das, Music Teacher. It is submitted that vide transfer and posting order dated 31.3.2003 the present applicant was accommodated at K.V.Khanapara in place of Smt. S.Ghosh, Music Teacher, i.e. respondent No.6 who was in turn posted to K.V.Binaguri No.2. In the said order there is no involvement of Smti J.Choudhury, Sri D.Das, Manisha Devi as indicated in the documents enclosed with the written statement. It is ought to be mentioned here that the applicant in compliance with the transfer and posting order dated 31.3.2003 she was relieved from K.V.Binaguri with an instruction to join K.V.Khanapara. Accordingly, the applicant joined at K.V.Khanapara on 7th April, 2003 and thereafter she continued in the same school till 29th April, but

~~END~~

contd..2

Filed by the applicant
 through advocate S.
 Choudhury
 C.R. 5-3-2003

surprisingly thereafter the impugned order of transfer and posting dated 25.4.2003 and 28/29-4-2003 were issued with direction to report at her former Vidyalaya Binaguri without assigning any reason in the said impugned order. Now the respondents came with the plea that there are other candidates who had opted for posting at Guwahati and they were figured above the applicant in the priority list. In this connection it may be stated that Smt J.Choudhury who is said to be in Sl.No.2 in the priority list infact, very recently she was transferred and posted to K.V. Mangaldoi from K.V.Tezpur but most surprisingly thereafter in order to accommodate said Smt J.Choudhury at K.V. Khanapara the impugned order was issued against the applicant. Be it stated that said Smt J.Choudhury in compliance with the earlier transfer and posting order joined at K.V. Mangaldoi in the month of April, 2003. However, the said documents/transfer and posting order could not be obtained by the present applicant inspite of her best effort. Therefore, the Hon'ble Tribunal be pleased to direct the respondents to produce the relevant order of transfer and posting order of Smt J.Choudhury at Mangaldoi and also to direct to produce the cancellation of transfer and posting order of Smt J.Choudhury for perusal of the Hon'ble Tribunal.

It is pertinent to mention here that the present applicant have come to learn from a reliable source that Smt J.Choudhury is now brought to K.V. Khanapara from K.V. Mangaldoi and not from K.V. Tezpur. Therefore, suppression of these material fact before this Hon'ble Tribunal smacks mala fide and on that score alone the impugned order of transfer and posting as well as the relieving order are liable to be set aside and quashed.

2. That with regard to the statement made in paragraph 3.10, para 4 and 5 the same is categorically denied and the applicant further beg to state that as per existing transfer guideline and posting indicated in the transfer and posting order dated 31.3.2003 the present applicant has acquired a valuable legal right for posting at Guwahati on spouse ground after rendering continuous 15 years service in the out station at Pasighat as well as at K.V. Binaguri in Jalpaiguri district of West Bengal. It is relevant to mention here ~~w~~ that as per the entitlement point indicated in the transfer guideline the applicant has acquired a valuable right for posting at K.V. Khanapara. Therefore, the Hon'ble Tribunal be pleased to direct the respondents to produce all the relevant records including the individual application for adjudication of the issues involved in the instant case. It is further submitted that the present applicant has rendered service at K.V. Binaguri at about 10 years and on that ground alone she is entitled to be posted at Guwahati to enable to join her husband who is an employee working under the Government of Assam and posted at Guwahati.

It is further submitted that the applicant has already been shifted from Binaguri to Guwahati and by this time ~~she~~ ~~w~~ has settled down at Guwahati and her son also got admitted at K.V. Khanapara. Therefore cancellation of the posting order at this stage if implemented the same would cause irreparable loss and injury to the applicant as well as other family members. Be it stated that the respondents now made an attempt after a lapse of about 1 month to bring Smt J. Choudhury at K.V. Khanapara at the cost of present applicant and on that score alone the impugned order of transfer and posting as well as the order relieving the present applicant are liable to be set aside and quashed.

(28)
35

V E R I F I C A T I O N

I, Smt Aparna Paul, wife of Sri Arun Bikash Paul, presently residing in the house of Sri R.R. Dey, Ramkrishna Mission Road, Udaipur, Birubari, Lane No.4, P.O. Gopinath Nagar, Guwahati-781016, Dist. Kamrup (Assam) aged about 43 years, do hereby verify and declare that the statements made in paragraphs 1 to 2 of this rejoinder are true to my knowledge and I have not suppressed any material fact.

And I sign this verification on this 13th day of May, 2003.

Aparna Paul

29 JUN 2003

O.A. NO. 92/2003
Guwahati Bench

Mrs. Aparna Paul

... Applicant.

vs.

U.O.I. & Ors.

... Respondents.

IN THE MATTER OF :

Additional written statement filed by the respondents.

AND

IN THE MATTER OF :

The Assistant Commissioner, Kendriya Vidyalaya Sangathan, Guwahati Region, Maligaon.

-- Deponent.

The additional written statement of the respondents is as follows :

2. That the respondents submits that, the statement and averments made in the rejoinder are not acceptable as these are against the existing record and denies the correctness.
3. That the respondents submits that the statement and averments describing the factual position which could not be cleared by the applicant in the O.A. since the priority list of the concerned region were not annexed, the proper assistance has been provided by the respondents to arrive at the decision.
4. That the respondents submits that, the interim transfer and posting of an employee is made only to run good administration till the final orders are made as per the priority list. In the present case the error is purely administrative which does not give any right who is wrongly posted.
5. However, considering the staff strength of other vidyalayas in the region and the policy of accommodating the lady teacher in the notional zone, the applicant could be

Filed in the Court
on 20/5/2003
#12

File No. 15
Respondent 3
M.K. Mafamed
Theorem
29-5-03

offered the vacancies arising in the Guwahati region e.g.

1. Pasighat, 2. Tura, 3. Tengavally, 4. R.R.L. Jorhat,
5. Mongaldoi, 6. Barpeta, 7. Roing, 8. Dibrugarh and
9. Lakshimpur.

5. That the respondent submits that in the view of the above facts and circumstances stated the applicant is not entitled to any relief/reliefs as prayed for in the original application as well as in the subsequent pleading and as such same is liable to be dismissed.

Verification

VERIFICATION

I, Sunder Singh Sehrawat, S/O Shri Harish Chander, Age about 52 years, presently working as the Assistant Commissioner, Kendriya Vidyalaya Sangathan, Guwahati Region, Maligaon Chariali, Guwahati-12 do hereby verify that the statement made in paragraphs 1-5 are true to my knowledge and those made in paragraphs 1-4 are based on records.

May And I sign this verification on this the 28th day of 2003 at Guwahati.

Place : Guwahati

Under Single Element
DEPONENT

Date : 28-05-03

FAX/Speed Post
UrgentKendriya Vidyalaya Sangathan
(L&C Section)18, Institutional Area,
Guwahati - 781 006

F.19-159(13)/2003-KVS(L&C),

Dated: 07/5/03

To
The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office, Guwahati.

Sub: OA NO. 92/2003 - Smt. Aprana Paul, Music Teacher.

Sir,

Reference to your fax letter dated 5/5/2003 annexed with a copy of the order dated 2.5.2003 passed by the CAI, Guwahati. It is noted that the transfer order dated 31.3.2003 by which the above said applicant was transferred from KV, Binaguri to KV Khanapara has been cancelled and an order to that effect was passed by KVS (Hqs.) vide order dated 25.4.2003. A copy of the order is also faxed along with this letter. You are requested to kindly brief the matter to the KVS counsel so that a short affidavit can be filed before the Hon'ble Bench on 12.5.2003 itself. Compliance may be reported. Vakalatnama duly signed by the Joint Commissioner (Admn.) is also enclosed.

The transfers of Smt. Aprana Paul and Smt. S. Ghosh were cancelled on the ground that the vacancy of KV Borjhar taken by computer was manually deleted from the computer but it remained as it is causing wrong transfer to KV Borjhar. The reason furnished above may also figure in the short affidavit, if need be.

Encl: as above

Xerox copy of letter
handed over to Smt. S.C. Biswas,
KVS, Advocate to-day by me.

KWS

7/5/03

S. C. Biswas

Yours faithfully,


 (C.B.Solanki) 07/5/03
 Section Officer(L&C)

-1-

KENDRIYA VIDYALAYA SANGATHAN
18, INSTITUTIONAL AREA
SHAHEED JEET SINGH MARG
NEW DELHI -110016
ESTABLISHMENT SECTION

29

F.1-1/2003-2004/KVS(Estt-III)

Dated: 14.08.2002

The Principal,
All Kendriya Vidyalayas

Sub : Annual request transfer in respect of teaching and non-teaching staff of Kendriya Vidyalayas for the year 2003-2004 - applications regarding.

Sir/Madam,

It has been decided to invite fresh applications from teaching and non-teaching staff of Vidyalayas (excluding Principals and Vice-Principals) for effecting request transfers during the year 2003-2004. All are eligible to apply except those covered by clause 18(d) of the existing transfer guidelines. Application format has been modified now and accordingly instructions have been revised to that extent. Hence those employees who preferred applications for their request transfer in response to KVS(IQ) circular No. F. 1-1/2002-KVS (E.III) dated 14.8.2001 are also directed to apply afresh in the new format for request transfers for 2003-04, as the earlier application does not conform to the present requirements and they will not be considered strictly. Principals are requested to ensure this.

2. PUBLICITY

There have been general complaints that the instructions accompanying application form are not made available to the applicants. It is made clear that the awareness of the instructions in proper perspective is necessary to fill up the application form without mistakes and with the correct code (s) wherever necessary. Therefore, a set of three copies of this application is being sent alongwith instructions. One copy is meant for official use, another for reference in the library, and the rest for display on the Vidyalaya Notice Board.

3. HOW TO APPLY

- (i) Eligible employees desirous of seeking transfer can prefer only one application (in quadruplicate) in the enclosed format (either for intra-station or for Inter-station).
- (ii) The applications must conform to the given format both in form and content.
- (iii) No enclosure is allowed with the application.
- (iv) Medical Certificate in support of request on medical grounds and/ or declaration regarding employment of spouse are part of the application. They should be obtained/recorder on the body of the form itself to avoid detachment.
- (v) Over-writing must be avoided.
- (vi) Utmost care should be taken to fill up correct GPF/CPF No., KV code and Station codes after careful reading of all the instructions in the prescribed columns, respectively. Wrong codes, even if filled inadvertently, may lead to wrong transfer/posting, which cannot be changed later on.

4. CODE OF CONDUCT REGARDING CANVASSING OF NON-OFFICIAL /OUTSIDE IN-
ENCE

Attention of all concerned is drawn to the provision of Article 55 (27) of Education code and Rule 20 of CCS (Conduct) Rules. The employee concerned be informed that any violation thereof shall render them liable for disciplinary action. Canvassing in any form, Over or Covert, direct or indirect will automatically disqualify teacher/staff from being considered for transfer and his/her name will be removed from the priority list of transfer and disciplinary action will be taken against the teacher as per CCS (CCA) Rules, 1965.

5. ENDORSEMENT:

- (i) The application and declaration wherever necessary must be signed by the employee himself/herself. Applications endorsed by spouse, parents etc for and on behalf of the employee is not acceptable and hence should not be forwarded. Medical Certificates must have the signature of Civil Surgeon/Chief Medical Officer
- (ii) The forwarding note must be endorsed by the Principal after satisfying himself / herself personally of the correctness of the entries made by the applicant. It has been observed that the details furnished by the applicants are not subjected to proper verification before endorsing the forwarding note. Therefore, the Principals are requested to pay their personal attention to ensure correctness of the entries, so that wrong information does not affect prioritization. Any wrong information filled in by the applicants and duly counter signed by the Principal will attract disciplinary action against the individual as well as the counter signing authority.

6. SUBMISSION OF APPLICATION

Last date for submission of applications to the Principals of the concerned Vidyalaya, in quadruplicate, is 1.10.2002. These may be arranged as Intra-station and Inter-station requests and forwarded in duplicate (in two lots with separate lists) to the Assistant Commissioner of the Region concerned not later than 10.10.2002 and one copy of the application may be retained in the Vidyalaya and the remaining copy containing Principal's endorsement be returned to the employee for his/her reference & record. Application of the employees who are not eligible to be considered for transfer in terms of Clause 18 (d) of the Transfer Guidelines should not be forwarded to the ROs. Advance copy of application(s) forwarded directly by the Principals will not be entertained by the Head Quarters. Principal should forward the applications to ROs as (preferably once in a week) and when received, after completing the formalities, instead of waiting for the last date. Once the transfers are effected, request for cancellations of transfer will not be entertained.

7. LATE APPLICATION:

Applications received after the stipulated dates mentioned above, will not be considered. The applicants and the Principals should, therefore, strictly adhere to the target dates specified in para 6 above. In order to avoid any rejection of application for want of correct information from the applicant and subsequent rectification at RO level, the applicants are requested to submit their forms well in time.

Yours faithfully,

(D.S. Bist)
Jt. Commissioner (Admn.)

to be forwarded for information and necessary action to :-

31/10/02

1. Asstt. Commissioner, All Regional Offices, Kendriya Vidyalaya Sangathan.

(a) He/She is requested to go through each set of application carefully before submission. May send one set to KVS (Hqrs) duly completed in all respects as under, so as to reach by 31.10.2002.

A. PGT, TGT & HM:

As one bundle to Estt.III
Section

B. PRT, Misc. Categories &

As one bundle to Estt.IV
Section

Non-Teaching Staff:
(Except Group-D)

Instructions given vide KVS (HQ) circular No. F.11/95-KVS(Estt.III) dated 6.9.95 may also be followed, wherever required. The instructions available at clause 2(ii)(b) of transfer guidelines may be followed scrupulously in the case of non-availability of ACR for any of the year indicated at serial No. 9 of application form.

(b) May indicate entitlement points of performance as well as total/grand total there at Sl. No. 9.

(c) Verify the application submitted by the applicant thoroughly.

(d) Shall feed in the application form as per instructions given in the training programme organized in the first week of August 2002, for the purposes of enabling on line transfer. The booklet distributed during the training programme may be utilized for the purpose. A copy of the same is enclosed for ready reference. For further Inquiry may contact the EDP Cell of KVS (Hqrs).

(e) In case of receipt of application on medical grounds, the same may be forwarded/verified by the Medical Board constituted at the Regional level, before adopting the procedure at (d) above. After feeding in the data, one set of application along with Medical Certificate in original should be sent to the Headquarters for final verification and one to be retained by the Regional Office.

2.

All Officers and Sections of KVS(HQ)


Joint Commissioner (Admin.)

- 4 -
INSTRUCTIONS FOR FILLING UP APPLICATION FOR TRANSFER

46

GENERAL

(i) Transfers are regulated in a limited time-frame. A single cancellation of transfer is enough to upset the schedule/chain and hamper the prospect of a group of needy persons getting transfer. So cancellation of request to change in circumstances should be made within 10 days of publication of priority list. The FAX No. of HQ. is 011-6514179. Transfer, once effected, will not be cancelled. The employees are dissuaded in their own interest from taking chance with the intent of obtaining cancellation later.

(ii) All columns must be legibly filled in Block letters using alphabetical numerical code, wherever prescribed. No enclosures are allowed. Medical Certificate/Declaration should be obtained/made on the appropriate page of the application form itself.

Name of the Vidyalaya where the employee is working presently must be expressed in Code. – Present region code, present station code, present K.V. Code/present office code must be filled in, from the codes given in the list of codes. In case of Non-teaching staff, the office code/KV Code should be filled in accordance with the list of codes for office/KV Code Annexed.

(iii) **POST HELD** : These boxes given in the Top row on the front page of the application may be filled in from the abbreviations given below.

		POST	SUBJECT
		<input type="text"/> <input type="text"/> <input type="text"/>	<input type="text"/> <input type="text"/> <input type="text"/>
		e.g.	
Trained Graduate Teacher	Maths	<input type="text"/> T <input type="text"/> G <input type="text"/> T	<input type="text"/> M <input type="text"/> A <input type="text"/> T <input type="text"/> H
Trained Graduate Teacher	Biology	TGT	BIOL
Trained Graduate Teacher	English	TGT	ENGL
Trained Graduate Teacher	Hindi	TGT	HIND
Trained Graduate Teacher	Sanskrit	TGT	SANS
Trained Graduate Teacher	Social Studies.	TGT	SOST
Post Graduate Teacher	Biology	PGT	BIOL
Post Graduate Teacher	Chemistry	PGT	CHEM

Graduate Teacher	Physics	PGT	PHYS
Post Graduate Teacher	Maths	PGT	MATH
Post Graduate Teacher	English	PGT	ENGL
Post Graduate Teacher	Hindi	PGT	HIND
Post Graduate Teacher	History	PGT	HIST
Post Graduate Teacher	Geography	PGT	GEOG
Post Graduate Teacher	Commerce	PGT	COMM
Post Graduate Teacher	Economics	PGT	ECON
Post Graduate Teacher	Sanskrit	PGT	SANS
Drawing Teacher	Miscellaneous	MSC	DRGT
Physical Edn. Teacher	Miscellaneous	MSC	PETR
Yoga Teacher	Miscellaneous	MSC	YOGA
Work Exp. Teacher	Miscellaneous	MSC	WETR
Music Teacher	Miscellaneous	MSC	MUST
Primary Teacher	PRT	PRT	—
Head Master	HDM	HDM	—
Non Teaching Staff	Librarian	NTS	LIBR
Non Teaching Staff	Supdt.	NTS	SUPD
Non Teaching Staff	Asstt. Supdt.	NTS	ASPD
Non Teaching Staff	UDC	NTS	UDCL
Non Teaching Staff	LDC	NTS	LDCL
Non Teaching Staff	Lab. Asstt.	NTS	LAST
Non Teaching Staff	Lab. Attendant	NTS	LATN
Non Teaching Staff	Group 'D'	NTS	GRPD

Except Primary Teachers and Head Master/Head Mistress all others would use both the block of the boxes. Primary Teachers and Head Master may leave the second block of boxes blank.

SI. NO.1 : NAME

Write full name without any prefix like SHRI/SMT/KUM. One box is meant for one alphabet. Add additional box, if necessary. Leave one box blank between initials and name.

be written as

e.g. Shri Ajay Kumar Ram will

A	K	R	A	M
---	---	---	---	---

or

A	J	A	Y	K	U	M	A	R	R	A	M
---	---	---	---	---	---	---	---	---	---	---	---

SI. NO.2 : WHETHER MALE/FEMALE

Write M for Male and F for Female.

SI. NO. 3 / 4 (i) & (ii) (a)&(b): Date of Birth/Date of Appointment in the present post/ DATE OF JOINING THE PRESENT K.V./STATION (IN THE PRESENT POST)

These columns are to be filled in Christian Era, the date followed by month and year in "DD MM YYYY" format. For example, Third September, Nineteen Eighty Four will be written as

0	3
---	---

0	9
---	---

1	9	8	4
---	---	---	---

(Date of appointment in present post should exclude any service on ad-hoc contractual basis.)

SI. NO. -5 DETAILS OF LAST TRANSFER:

The reason col. has to be filled in by the Code No. as detailed below:

Code No. Explanation

1. Transfer on Surplus grounds in Public interest due to withdrawal of post/closure of stream/K.V.
2. Transfer in Public interest on displacement (for accommodating the request of other teacher/staff)
3. Transfer in Public interest on Admn. Grounds.
4. On direct appointment
5. On promotion
6. On request transfer
7. On return from long leave
8. Other grounds

SI. NO. 6 : GROUNDS FOR SEEKING TRANSFER

The grounds envisaged in the transfer guidelines have been assigned Category Codes (alphabetical). Division Codes (numerical) having entitlement points as follows:

- 7 -

GROUND	CATEGORY CODE	DIVISION CODE	ENTITLEMENT POINTS
c) OTHERS			
i) Less than two years to retire	LTR	03 Less than two years to retire i.e on or before 31.3.2005	20
ii) North East and Hard Station	NEH	04 Staff posted in 7 NE States, SIKKIM, A&N Islands and listed Hard stations completing their tenure (3 years) as on 31.3.2003	20
iii) Blind and Physically handicapped	PHD	05 Visually and orthopaedically handicapped persons	15
iv) Ladies not having spouse	LNS	11 Unmarried/Divorced/ Widowed Lady	12
v) Other grounds not covered by (c) (i) to (iv) & (vii) and also cases not covered under medical ground or Death of Spouse ground	OGS	12 Other grounds	10
vi) On completion of more than 3 years stay at the present station	SPS	13 Other grounds on completion of 3 years Stay	01 for each year of stay exceeding 3 years subject to maximum of 20 points
vii) Joining the spouse	JSP	06 Spouse in KVS 07 Spouse in Central Govt. 08 Spouse in Central Autonomous Bodies /PSUs 09 Spouse in State Govt./State Autonomous Bodies/ PSUs 10 Spouse in Private service/ self employed/ others	20 18 15 12 10

Note

i) The above Codes are just Indicative of the grounds and not to be construed as the order of priority. Applicants having more than one ground amongst the above may indicate their choices in Category Code, Division Code and Entitlement Points accordingly.

ii) While calculating the period of stay, the period or periods of absence from duties exceeding 30 days (45 days in case of NE Region, Sikkim and A&N Island) at a stretch other than on maternity leave, training or vacation is to be excluded.

iii) Listed Hard Stations

Name of State	Name of Kendriya Vidyalaya	KV Code
1. Chhattisgarh	Bacheli	1514
	Baikunthpur	1515
	Kirandul	1540
2. Gujarat	Bhuj No. I (AFS)	1013
	Bhuj No. II (Cantt.)	1014
	Dantiwada, BSF	1016
	Dharangdhara	1017
	Naliya, AFS	1031
	Okha	1032
	Wadsar, AFS	1006
3. Himachal Pradesh	Bakloh Cantt.	1617
	Chamera No. I (NHPC)	1623
4. Jammu & Kashmir	Bandipur, BSF	1618
	Kishtwar, Dul Hasti Project	1636
	Leh	1637
5. Jharkhand	Singharashi, AFS	1800
6. Karnataka	Donimalai	1065
7. Maharashtra	Karanja, NAD	1205
8. Orissa	Koraput	1178
9. Rajasthan	Bikaner, NAL	1572
	Jalipa Cantt.	1583
	Uttarlai, AFS	1584
10. Uttarakhand	Joshimath	1355
	Mukteshwar, IVRI	1362
	Uttarkashi	1374
11. Uttar Pradesh	Rihandnagar	1796
12. West Bengal	Hashimara	1249

SI. NO. 7 :

Those who will be completing their stay of 3 years in the N.E. Stations, Sikkim, A&N Islands and Hard Stations or 5 years elsewhere as on 31-3-2003 may fill in 'Y' in this column otherwise 'N'. The stay period should exclude the period of absence as given under note (ii) of SI. No. 6 above.

SI. No. 8(a) and (b):

An employee who was rendered surplus earlier and redeployed on or after 1.1.1998 would get the benefit of stay at the previous station along with the stay at the present station for considering his/her request to a new station (excluding the station from where declared surplus earlier). But in case, the employee wants to claim the same station, as one of the 5 choices, from where he/she was rendered as surplus, then the period of stay at the new place after being declared surplus will now be counted with respect to coming back to the same station.

This is confined only to cases where teachers have been transferred out on being rendered surplus from the North East, J & K and other hard stations on or after 01.04.1998. In all other cases, teachers who were transferred on surplus grounds or closure of the school, will not be entitled for such benefit.

(To fill in the K.V. code and station code where you are presently posted, along with the period of stay, period of absence and reason for transfer. The Code Nos. for the reason for transfer are as given under item no. 5.

Details of earlier transfer within the last five years may be filled in (as enumerated above) before joining the present KV/Station on surplus grounds.)

SI. NO. 10.1 :

For Intra Station Transfers

Code Nos. of five choice KVs in the same station where you are posted at present can be filled in, according to your preference order

SI. No. 10.2 :

For inter station transfers.

Codes numbers of five choice stations can be filled in, according to your preference order subject to the grounds chosen, choice station is permissible.

Note:

Employees are eligible to apply only one application in quadruplicate EITHER FOR INTRA STATION OR FOR INTER STATION. Any application found filled in for both inter and intra station transfer would summarily be rejected.

SI. NO.11 : CATEGORY OF PLACE WHERE SPOUSE IS WORKING.

The Codes proscribed are :

01. Spouse working at or under orders of transfer to the station of choice, or nearby.
02. Spouse working at the same station where applicant is currently working.
03. Choice stations bear no relation to the place where spouse is working.

SI. NO.12 & 13

In case the answers are in the affirmative write Y; Otherwise Write N.

The Medical Certificate or declaration is to be obtained on the body of the application itself. Only Cancer, Paralytic Stroke, Renal failure or coronary artery disease where by-pass surgery has been actually done for self, Spouse and dependent children are considered as valid for transfer on medical grounds when facilities for treatment are not available at the station of posting (duly certified by a Govt. Medical Officer not lower than the rank of a Civil Surgeon).

SI. NO.14 : TYPE OF DISEASE

Depending upon the disease certified by the competent authority indicate the type of disease in the following Codes in case transfer is sought on medical ground as well and answer against SI. No. 13 is in the affirmative.

CODE TYPE OF DISEASE

CN CANCER

PS PARALYTIC STROKE

RF RENAL FAILURE

CA CORONARY ARTERY DISEASE WHERE BYPASS

SURGERY HAS BEEN ACTUALLY DONE

OT OTHER DISEASE

The brief description of illness which will be considered as medical grounds for the purpose of transfer, in terms of transfer guidelines is as under. Medical terms referred herein will bear meaning as given in the Butterworth's Medical Dictionary.

(i) Cancer (malignant)

It is the presence of uncontrolled growth and spread of malignant cells. The definition cancer includes leukemia, lymphomas and Hodgkin's disease.

Exclusions:

This excludes non-invasive carcinoma(s) in-Situ, localized non-invasive tumour(s) revealing early malignant changes and tumour(s) in presence of HIV infection or AIDS; any skin cancer excepting malignant melanoma(s) are also to be excluded.

(ii) Paralytic Stroke

(crebro-vascular accidents) Death of a portion of the brain due to vascular causes such as (a) Hemorrhage (cerebral), (b) Thrombosis (cerebral), (c) Embolism (cerebral) causing total permanent disability of two or more limbs persisting for 3 months after the illness.

Exclusions:

(i) Transient/Ischaemic attacks.

(ii) Stroke-like syndromes resulting from

(a) Head Injury;

(b) Intracranial space occupying lesions like abscess, traumatic hemorrhage and tumour.

(c) Tuberculous meningitis, Pyogenic meningitis and meningococcal meningitis.

(iii) Renal failure

It is the final renal failure stage due to chronic irreversible failure of both the kidneys. It must be well documented. The teacher must produce evidence of undergoing regular haemodialysis and other relevant laboratory investigations and doctor certification.

(iv) Coronary artery disease where by-pass surgery has been actually done:

The use of surgery on the advice of a consultant cardiologist to correct narrowing or blockage of one or more coronary arteries.

Exclusions:

Non-surgical techniques such as the use of either balloon or laser via a catheter introduced through the arterial system are excluded.

SI. NO.15 : RELATIONSHIP

This column is applicable where transfer is sought on Medical Grounds and Columns 13 and 14 are also filled in. The relationship of the patient with the applicant should be indicated in the following Codes:

SF	-	Self
SP	-	Spouse
CH	-	Dependent Children
OT	-	Others

PHYSICALLY HANDICAPPED- Explanation

Transfer of blind and orthopadically handicapped teachers provided they fulfil the following conditions:

- (a) Blind teacher having vision less than 3/60 or field vision less than 10 both eyes as certified by the Head of the Ophthalmologic Department of Government Civil Hospital.
- (b) Orthopadically handicapped teacher who has a minimum of 40% permanent partial disability of either upper or lower limbs or 50% permanent partial disability of both upper and lower limbs together, as certified by the Head of Orthopedics Department of a Government Civil Hospital according to the standards contained in the manual for orthopedic Surgeon in Evaluating Permanent Physical Impairment brought out by the American Academy of Orthopedic Surgeons, USA and published by Artificial Limbs Manufacturing Corporation of India, Kanpur.

13

4

31.3.2003

12/5

SPEED POST/FAX

KENDRIYA VIDYALAYA SANGATHAN
18. INSTITUTIONAL AREA
SHAHEED JEE SINGH MARO
NEW DELHI-110016

E NO.3-1/(MSC/MUST)2003-KVS(HSIT,II)

DATED 26/05/2003

The Assistant Commissioner
Kendriya Vidyalaya Sangathan
Regional Office
Guwahati

Subject: OA No.92/2003, filed by Mrs.Aparna Paul, Music teacher Vs KVS &
others

Sir,

I am directed to refer to your letter No.F. 15-3/2003-KVS(GR) dated 12.5.2003
on the subject cited above and to forward herewith the following information/ documents
as desired by you.

1. Photocopy of relevant pages of priority list-I and II showing details
alongwith entitlement points awarded to Music teachers who applied for
transfer in Guwahati station (22).
2. Photocopy of transfer application of Mrs.A.Paul, Music teacher, KV No.2
Binnaguri.
3. Though it is not feasible to retain Smt.A.Paul nearby Guwahati station.
However, she may be offered any of the following vacancies of Music
teacher in Guwahati Region.
1) Parbatia 2) Tura 3) Tepravally 4) RPL Jorhat 5) Mangaldoi 6) Barpeta
7) Rong 8) Dibrugarh 9) Lakhimpur

Yours faithfully,

8/23/2003
(P.Devasena)
Education Officer

Wright
APD
C/S 4/385

Forwarded to the
KVS. Standing Council
for processing action.

8/23/2003
Acting Commissioner
Kendriya Vidyalaya Sangathan
Regional Office, Guwahati

W.B.
28/5

28/5

ENDODE APPLICATIONS ETC
FOR OFFICE USE ONLY

60°C

OFFICE NO.

OFFICE NO. 1590
(Strike out whichever is not possible) 1 5 9 0 9

KENDRIYA VIDYALAYA SABARATHIAN

APPLICATION FOR TRANSFER ON REQUEST 2003-2004

NOTE: Read instruction carefully before filling up

1. Read instructions carefully before filling
2. Submit only ONE application in QUADRUPLETS

06 1411

PRESENT K.V. CODE
OFFICE CODE

POST-HELP & (ALPHABETS)

REFERENCES

1 Name

A P A R N A P A U L

2. Whether male/female (M/F)

3. Date of birth(DD/MM/YYYY)

$$\begin{array}{|c|c|} \hline 0 & 1 \\ \hline \end{array} \quad \begin{array}{|c|c|} \hline 1 & 1 \\ \hline \end{array} \quad \begin{array}{|c|c|c|c|} \hline 1 & 9 & 5 & 8 \\ \hline \end{array}$$

4.(i) Date of appointment in the present post [19] [6] [1] [1988]

(ii) Date of joining in the Present Post:

(a) In the present video, you [2 1] [1 1] [1 9 9 3]

2 4 11 19 93

4. Details of last transfer/posting:

Reason	Year	From
6	1993	1993
	238	1457

6. Grounds for seeking transfer

(a) (i) Death of spouse within a period of 2 years proceeding the date of preferring this application (5/3) N

(ii) If Yes, Date of demise
(DD/MM/YYYY)

卷之三

Evangel

(b) Medical grounds (see instructions) (Y/N)

(c) Others (see instructions for following codes):

Category code	Division code	Entitlement points	Applicable (Y/N)
(i) [L] [T] [R]	[0] [3]	[2] [0]	[N]
(ii) [N] [E] [H]	[0] [1]	[2] [0]	[N]
(iii) [P] [H] [D]	[0] []	[1] [5]	[N]
(iv) [L] [N] [S]	[1] [1]	[1] [2]	[N]
(v) [O] [G] [S]	[1] [2]	[1] [0]	[N]
(vi) [S] [P] [S]	[1] [3]	[0] [6]	[Y]

(Please fill up if applicable)

(vii) [M] [S] [P]	[0] [1]	[1] [2]	[Y]
-------------------	---------	---------	-----

(Please fill up if applicable) (Please fill up if applicable)

Total: A [1] [8]

7. Completion of three years of continuous stay in NE & J—ard Stations OR 5 years elsewhere as on 31-03-2003 excluding the period of absence (Y/N)

8. Only for those who are at their present place & as a result of posting or deployment or surplus adjustment or closure of vidyalayn or closure of stream. (PLEASE READ THE INSTRUCTIONS VERY CAREFULLY)

(a) Details of present posting

KV	Station	From	To	Period of absence in days

(b) Earlier transfer(s) within the last five years (To be filled in only if (a) above is applicable).

KV	Station	From	To	Period of absence in days	Reasons for transfer

[] [] []	[] [] []	[] [] [] [] [] []	[] [] [] [] [] []	[] [] []	[]
[] [] []	[] [] []	[] [] [] [] [] []	[] [] [] [] [] []	[] [] []	[]
[] [] []	[] [] []	[] [] [] [] [] []	[] [] [] [] [] []	[] [] []	[]
[] [] []	[] [] []	[] [] [] [] [] []	[] [] [] [] [] []	[] [] []	[]
[] [] []	[] [] []	[] [] [] [] [] []	[] [] [] [] [] []	[] [] []	[]

9.(a) For office Use Only (*confidence*) To be filled in by Registered Office
Entitlement Points of Performance during the last 3 years

04 1999-2000

04 2000-2001

04 2001-2002

Grand total of Entitlement Points 'A'+'B'
(Total of 60 + above) Total 'B' 112

Grand Total(A+B) 1120

b) Whether 'MDG' grounds accepted by Regional Medical Board (Y/N) N

c) Case of DSP verification done (Y/N) N

Date

Signature of Assistant Commissioner

Asstt. Commissioner

KVS (C) Kolkata

10. Choice Vidyalay(s) or Station(s)

Instructions: Employees are eligible to apply for Intra -station transfer (Sl.No.10.1) OR Inter Station Transfer (Sl.No.10.2). Applications filled in for both types of transfers i.e. Sl.No. 10.1 and 10.2 will be summarily rejected.

10.1 For Intra Station Transfer - choice Vidyalay(s)
(with in the same station)
(Please see instructions)

K.V./Office

Code

10.2 For Inter Station transfer-Choice Station
(from one station to another)
(Please see instructions)

STATION Code

2 2 7

1 3 8

11. Category of place where spouse is working
12. Have you given the declaration regarding the employment and place of posting of spouse (Y/N)
13. Have you obtained a MC on the form (Y/N)
14. Type of disease certified in the MC overleaf
15. Relationship of the patient with the applicant

[0/1]

[Y]

[N]

[] Please fill up code

[] Please fill up code

I, Sri/Smt./Kum. Aparna Paul S/o/W/o D/o Mr. A. B. Paul do hereby affirm that the information given in Sl. No. 01 to excepting Sl. No. 9 of this application are correct and that the medical certificate (M.C)/declaration given is / are bona-fide and I understand that wrong /suppressed information shall render me liable for disciplinary action.

Place: K.Y. NO. 2, Binnaguri Cantt.

Date: 25. 9. 02

Signature: A. B. Paul

Name: Smt. Aparna Paul

22
60
DECLARATION

(Kindly fill the information in bold letters, strike out whichever is not applicable)

I, APARNA PAUL (Place) no
under orders of transfer to GUWAHATI solemnly declare that my spouse ARUN BIKASH PAUL is presently Employed
JUNIOR ENGINEER (Designation) in E.E. P.W.D. ELECTRICAL
(Dept/Unit/branch) since 01. 1. 1975 (Date). His/her full office address with Name and
Designation of immediate superior detail of self-employment is/are as follows:

Name and office/Registered Business
Or Professional Address of Spouse
ARUN BIKASH PAUL J/E(ACR)
C/o E.E. P.W.D. GED
CHANMARI, GHY-3

Name and Address of immediate Superior Officer
or Registration No. of Business/Profession
Shri Debashis Saha
Executive Engineer, P.W.D.
GED, Chandmari, GHY-3

Signature of the Employee A. Paul
Name APARNA PAUL
Designation Music TEACHER

For office use only in Kendriya Vidyalaya

**Strike out whichever is not applicable)*

1. *Disciplinary case is pending/contemplated/not pending/not contemplated against Shri/Smt./Kam. A. Paul, music TGT.
2. *The Medical Certificate /declaration given in the application itself is from the competent authority.
3. *Certified that the details including entitlement points furnished by the applicant have been verified from the service records and found correct.
4. *She/he was on leave/absent absent without pay during 1/1/ and is still away/not away from duties.

Signature SP
Name of the Principal D. P. MAHAPATRA
Office Seal

*extra for : 3
Kendriya Vidyalaya, N.L.
Srikrishna Ghat
Sinnar, Dist.*

Note:

1. Sl.No. 1 to 8 and 10 to 15 have to be checked and verified by the Principal from the service records. They should take personal interest/care and ensure that the entries made by the applicant are correct before countersigning. Any wrong information filled in by the applicant and duly countersigned by the principal will attract disciplinary action against the individual as well as countersigning authority.
2. Assistant Commissioners have to ensure that the correct required points are given in Sl.No. 9 and Implement note 1 above in letter and spirit with respect of entries to be checked by the respective Principals within their Region
3. GPF/CPF Account Number also to be checked.

FINAL PRIORITY LIST I (Post and Station wise) MSC Music teachers
Application Name Present Grounds for Length of Stay
No. Sr. Sex Surplus Postings Transfer Performance
Total

Choice of Stations

Region Code 10 GUWAHATI		Station Code : 227 GUWAHATI			
100408 DHIRESWAR DAS	ITANAGAR NO. I	0 17	DIGARU		
	ITANAGAR.	0 12 GUWAHATI	GUWAHATI		
1 M	GUWAHATI	0 46 GUWAHATI			
		NEH 20 1	1		
		ZONE 4	ZONE 4		
100561 JHAENA CROUDHURY	TEZPUR NO. I	0 23			
	TEZPUR	0 4 GUWAHATI			
2 F	GUWAHATI	0 44 GUWAHATI			
		NEH 20 2	2		
		ZONE 4	ZONE 4		
100326 MANASI DEVI	MISSAMARI NO. I	LNS 12 8			
	MISSAMARI	0 4 GUWAHATI	TEZPUR	JAGIRROAD	DIGARU
3 F	GUWAHATI	0 41 GUWAHATI	GUWAHATI	GUWAHATI	GWONGONG
		NEH 20 3	3	1	2
		ZONE 4	ZONE 4	ZONE 4	ZONE 4
130916 RINA DEY	DEOLI (CISF)	JSP 10 20			
	DEOLI	0 12 GUWAHATI	SHILLONG	BANGALORE	TURA
4 F SURPLUS	JAIPUR	0 39 GUWAHATI	GUWAHATI	BANGALORE	GUWAHATI
		0 4	3	1	1
		ZONE 4	ZONE 4	ZONE 5	ZONE 4
		ZONE 2			ZONE 2
60100 APARNA PAUL	BINNAGURI NO. II	JSP 12 9			
	BINNAGURI	0 12 GUWAHATI	BAGDOGRA		
5 F	KOLNATA	0 30 GUWAHATI	KOLNATA		
		0 5	2		
		ZONE 4	ZONE 4		
180265 APOTI BARMAN	TULI	JSP 18 1			
	TULI	0 12 GUWAHATI	GWONGONG	JAGIRROAD	DONGAIGRAH
6 F	SILCHAR	0 26 GUWAHATI	GUWAHATI	GUWAHATI	GUWAHATI
		0 6	2	1	2
		ZONE 4	ZONE 4	ZONE 4	ZONE 4
180461 BANDANA BHATTACHAR	LEKHA PANI	LNS 12 0			
	LEKHA PANI	0 12 GWONGONG	GWONGONG, MISA	TEZPUR	JAGIRROAD
7 F	SILCHAR	0 24 GUWAHATI	GUWAHATI	GUWAHATI	GUWAHATI
		0 3	2	2	2
		ZONE 4	ZONE 4	ZONE 4	ZONE 4
180276 KRISHNA KUMARI DEV	SIBSAGAR NO. II	JSP 10 1			
	SIBSAGAR	0 12 GUWAHATI			
8 F	SILCHAR	0 22 GUWAHATI			
		0 6			
		ZONE 4			
180266 ANCANA BISWAS	IMPHAL NO. III (LET JSP	18 0			
	IMPHAL	0 4 GUWAHATI	BONGAIGRAH	DISAFU	JAGIRROAD
	SILCHAR	0 22 GUWAHATI	GUWAHATI	GUWAHATI	GWONGONG
		0 9	2	3	4
		ZONE 4	ZONE 4	ZONE 4	ZONE 4

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Application No. _____ Present _____ Ground for Length of Stay _____ Choice of Stations _____
No. _____ Length of stay _____ Transfer _____ Performance _____
Total _____

Region Code 10 GUWAHATI Station Code 1277 GUWAHATI

100245 SHASH-ATTI DAS PURK BARAPANTI (NEPAL) OGS 10 0
 10 F SHILLONG 0 12 GUWAHATI DIGARU
 GUWAHATI 0 22 GUWAHATI GUWAHATI
 ZONE 4 0 16 4
 ZONE 4 ZONE 4

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FINAL PRIORITY LIST No. 2 (Post and Station wise) MSC Music Teachers
 Application Name Present Grounds for Length of Stay Choice of Stations PAGE: 214
 No. Sr Sex Surplus Posting Transfer Performance Total

Region Code 10 GUNAHATI

Station Code : 227 GUWAHATI

100406 DHIRESWAR DAS

ITANAGAR NO. I	0 17					
ITANAGAR	0 12	GUWAHATI	DIGARU			
GUNAHATI	0 46	GUWAHATI	GUNAHATI			
	NEH 20	2	1	1		
ZONE 4		ZONE 4	ZONE 4			

100561 JHARNA CHOWDHURY

TEZPUR NO. I	0 23					
TEZPUR	0 4	GUWAHATI				
GUNAHATI	0 44	GUWAHATI				
	NEH 20	2				
ZONE 4		ZONE 4				

100326 MANASI DEVI

MISSAMARI NO. I	LNS 12	8				
MISSAMARI	0 4	GUWAHATI	TEZPUR	JAGIROAD	DIGARU	NONGONG
GUNAHATI	0 41	GUWAHATI	GUWAHATI	GUNAHATI	GUNAHATI	GUNAHATI
	NEH 20	3	1	1	2	1
ZONE 4		ZONE 4				

130916 RINKI DEY

DEOLI (CISF)	JSP 10	20				
DEOLI	0 12	GUWAHATI				
SURPLUS JAIPUR	0 39	GUWAHATI				
	0 4					
ZONE 2		ZONE 4				

60110 APARNA PAUL

BINNAGURI NO. II	JSP 12	9				
BINNAGURI	0 12	GUWAHATI	BAGDOGRA			
KOLKATA	0 10	GUWAHATI	KOLKATA			
	0 5	2				
ZONE 4		ZONE 4	ZONE 4			

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